

ITEM NO.13 Court 10 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14948-14949/2017

(Arising out of impugned final judgment and order dated 20-10-2016 in AS No. 718/2009 20-10-2016 in AS No. 883/2009 passed by the High Court Of Judicature at Madras)

ELUMALAI @ VENKATESAN AND ANR.

Petitioner(s)

VERSUS

M KAMALA AND ORS ETC.

Respondent(s)

(IA No. 38485/2017 - EXEMPTION FROM APPOINTMENT OF OFFICIAL TRANSLATOR)

Date : 25-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Rakesh K. Sharma, Adv.
Mr. Sidharth Iyer, Adv.
Mr. P. V. Yogeswaran, AOR

For Respondent(s) Mr. Jayant Muth Raj, Sr. Adv.
Mrs. Malavika Jayanth, AOR

Mr. C. Umashankar, Adv.
Mr. S. Gowthaman, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 22.03.2022 on the top of the list.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER